

(2020) 09 TP CK 0015

Tripura High Court

Case No: Criminal Appeal From Jail No. 09 Of 2018

Dilip Debbarma

APPELLANT

Vs

State Of Tripura

RESPONDENT

Date of Decision: Sept. 9, 2020

Acts Referred:

- Indian Penal Code, 1860 - Section 361, 366, 366(A), 376, 376(2)(f), 376(2)(1)
- Code Of Civil Procedure, 1908 - Section 164(5), 293, 313

Hon'ble Judges: S. Talapatra, J; S.G. Chattopadhyay, J

Bench: Division Bench

Advocate: R. Datta, S. Ghosh

Final Decision: Dismissed

Judgement